

BUSINESS ADVISORY COMMITTEE**TWELFTH REPORT**

Shri Jaipal Singh (Ranchi West-Reserved—Sch. Castes): Sir, I beg to present the Twelfth Report of the Business Advisory Committee.

RULING OF SPEAKER ON CERTAIN QUESTIONS, RESOLUTIONS ETC.

Mr. Speaker: This morning I said that either today or tomorrow I will give my ruling regarding the notices that I have received of Questions and Resolutions and for raising discussion regarding certain statements reported to have been made by the Finance Minister, the Defence Minister and also by the Prime Minister. Some of these notices related to certain statements reported to have been made by the Finance Minister on the eve of his departure for U.S.A. and the publication thereof by the *New York Times*. Some Members have referred only to one statement and some others have referred to several statements by Ministers as creating a confusion in public mind regarding India's political and economic approach. But not one of the notices has given specifically the particular statements to which exception has been taken. Some of the Members who have tabled notices of motions in a representative capacity on behalf of their parties have also tabled questions separately asking for information regarding this matter. I have admitted one question so that it may elicit the factual position regarding the reported statements.

I, therefore, disallow all these notices of questions, discussion and resolutions. The question I have admitted is for answer on the 27th and to it the names of all those hon. Members who have either representatively or individually given various notices will be added so that these matters may be elucidated on the question.

Shri Braj Raj Singh (Ferozabad): Shall we get time on that question? We will not have much time.

Mr. Speaker: I shall allow time certainly. I will also say that these notices relate to foreign policy. We will soon have a foreign policy debate when we can discuss whatever inconsistencies or confusion had been caused because of various statements, explanatory statements, other statements and so on by Ministers. These can very well be raised on the scheduled foreign policy debate.

So far as economic policy is concerned, I have already admitted a notice for discussion regarding the statement laid on the Table by the Finance Minister on his visit abroad. So, there is no intention to shut out any reasonable discussion regarding these matters. If some more time is also necessary in relation to these matters in particular, I shall certainly allow. The House will stand adjourned now.

Shri Tangamanl (Madurai): This morning the hon. Speaker was pleased to direct that where questions are tabled by a good number of Members, then the best thing would be to have a discussion for half an hour. Here is a matter which is of great importance and this motion has been signed by 52 Members belonging to different sections.

Mr. Speaker: He has misunderstood me. All that I said this morning was that there were a number of Members who had tabled questions on the same subject and hence there was a number of supplementaries. In such a case I said possibly I may allow a half an hour discussion but that cannot be before a question comes up before the House and is answered. Whether a question has been fully answered or not, that arises only after it is answered in the House and not before.

The Lok Sabha then adjourned till Eleven of the clock on Friday, the 22nd November, 1957.